## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 100/2013 RT CP NO. 32/Chd/Pb/2017

M/s. Aroma Chemical Industries. ... Petitioner Versus. M/s B.K. Krafts Ltd. ... Respondent

Present: Ms. Manisha Garg, Advocate for petitioner. Mr. Vishal Aggarwal, Advocate for respondent.

The parties have filed a Compromise Deed which is placed on the case file of CP No. 101/2013/RT CP No. 33/Chd/Pb/2017. The learned petitioner has made a statement withdrawing this petition in view of the compromise Ex. CX in CP No. 101/2013/RT CP No. 33/Chd/Pb/2017 with liberty to file a fresh petition in case the respondent fails to comply with the schedule of payment as per the compromise or if any of the cheque issued today is dishonoured.

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(Justice R.P.Nagrath) Member (Judicial)

July 19, 201 saini